## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:6061 ANSWERED ON:30.04.2015 ELIGIBILITY FOR CONTESTING ELECTIONS Chowdhury Shri Adhir Ranjan;Meena Shri Harish Chandra

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government is aware of a legislation passed by the Government of Rajasthan prescribing minimum educational qualification and other conditions for contesting elections to Panchayati Raj Institutions and if so, the reaction of the Union Government thereto;

(b) whether the Union Government has received any suggestions or proposes to prescribe any minimum qualifications for contesting elections to Lok Sabha and State Assemblies; and

(c) if so, the details thereof and if not, the reasons therefor ?

## Answer

## MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a): As per article 243K, read with article 243C, 243R and 243 ZA of the Constitution of India, 'the superintendence, direction and control of the preparation of the electoral rolls for, and the conduct of, all elections to the Panchayats/ local bodies shall be vested in a State Election Commission consisting of State Election Commissioner to be appointed by the Governor.

(b) to (c): At present, no proposal is under consideration to prescribe minimum quali- fication for contesting Lok Sabha and State Legislative Assembly Elections.